

8th April, 1992, indicating the supplies of fertilizers to be made by domestic manufacturers of fertilizers to various States, Union Territories/Commodity Boards during the period from 1st October, 1991, to 31st March, 1992. (Rabi, 1991-92 season.) [Placed in Library. See No. LT-1820/92].

**Administration Report (1990-91) of the Delhi Development Authority, New Delhi and related papers.**

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): Madam, I lay on the Table—

**I. Reports and Accounts (1988-89, 1989-90)** of the following papers, under section 26 of the Delhi Development Act, 1957:—

- (i) Annual Administration Report of the Delhi Development Authority, New Delhi, for the year 1990-91.
- (ii) Statement by Government accepting the above Report.

**II. Statement** (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT-1921/92].

**I. Reports and Accounts (1988-89, 1989-1990 and 1990-91) of the Tribal Co-operative Marketing Development Federation of India Limited, Delhi and related papers.**

**II. Report and Accounts (1990-91) of the Institute for the Physically Handicapped, New Delhi and related papers.**

**III. Report and Accounts (1990-91) of the National Institute for the Visually Handicapped, Dehra Dun and related papers.**

**IV. Report and Accounts (1990-91) of the Central Wakf Council, New Delhi and related papers.**

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI K. KAMALA KUMAR): Madam, On behalf of SHRI SITARAM KESRI, I lay on the Table copy each (in English and Hindi) of the following papers:—

**I. (i) (a) Annual Report and Accounts of the Tribal Co-operative Marketing Development Federation of India Limited, Delhi, for the year 1988-89, together with the Auditors' Report on the Accounts.**

(b) Review by Government on the working of the above Federation. [Placed in Library. See No. LT-1774/92].

(ii) (a) Annual Report and Accounts of the Tribal Co-operative Marketing Development Federation of India Limited, Delhi, for the year 1989-90, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the above Federation [Placed in Library. See No. LT-1775/92].

(iii) (a) Annual Report and Accounts of the Tribal Co-operative Marketing Development Federation of India Limited, Delhi, for the year 1990-91 together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the above Federation. [Placed in Library. See No. LT-1776/92].

**II. (a) Annual Report and Accounts of the Institute for the Physically Handicapped, New Delhi, for the year 1990-91, together with the audit Report on the Accounts.**

(b) Review by Government on the working of the above Institute. [Placed in Library. See No. LT-1876/92].

**III. (a) Annual Report and Accounts of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1990-91, together with the Audit Report on the Accounts.**

(b) Review by Government on the working of the above Institute. [Placed in Library. See No. LT-1875/92].

**IV. (a) Annual Report of the Central Wakf Council, New Delhi, for the year 1990-91.**

- (b) Annual Accounts of the Central Wakf Council, New Delhi, for the year 1990-91, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
- (d) Statements giving reasons for the delay in laying the papers mentioned at (I) to (IV) above [Placed in Library. See No. LT-1945/92].

**I. Report and Accounts (1990-91) of the National Projects Construction Corporation Limited, New Delhi and related papers.**

**II. Memorandum of Understanding (1991-92) between the Ministry of Water Resources and the National Projects Construction Corporation Limited.**

THE MINISTER OF WATER RESOURCES (SHRI VIDYA CHARAN SHUKLA): Madam, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Thirty-fourth Annual Report and Accounts of the National Projects Construction Corporation Limited, New Delhi, for the year 1990-91, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-1847/92].

II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Water Resources) and the National Projects Construction Corporation Limited, for the year 1991-92. [Placed in Library See No. LT-1754/92].

**Memoranda of Understanding (1991-92) between the Ministry of Steel and (i) the Metal Scrap Trade Corporation Limited and (ii) the Ferro Scrap Nigam Limited.**

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): Madam, I lay on the Table a copy each (in English and Hindi) of following papers:—

I. Memorandum of Understanding between the Government of India (Ministry of Steel) and the Metal Scrap Trade Corporation Limited, for the year 1991-92. [Placed in Library. See No. LT-1946/92].

II. Memorandum of Understanding between the Government of India (Ministry of Steel) and the Ferro Scrap Nigam Limited, for the year 1991-92. [Placed in Library. See No. LT-1947/92].

**Report of the Comptroller and Auditor General of India relating to N.T.C. (Andhra Pradesh, Karnataka, Kerala and Mahe).**

SHRI M. M. JACOB: Madam, On behalf of SHRI ASHOK GEHLOT, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India—Union Government—[No. 10 (Commercial) of 1991] relating to National Textile Corporation (Andhra Pradesh, Karnataka, Kerala and Mahe) [Placed in Library. See No. LT-1966/92].

**I. Report and Accounts (1990-91) of the Food Corporation of India, New Delhi and related papers.**

**II. Food Corporation of India (Contributory Provident Fund) (First Amendment) Regulations, 1992.**

SHRI M. M. JACOB: Madam, On behalf of SHRI TARUN GOGOI, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section